

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

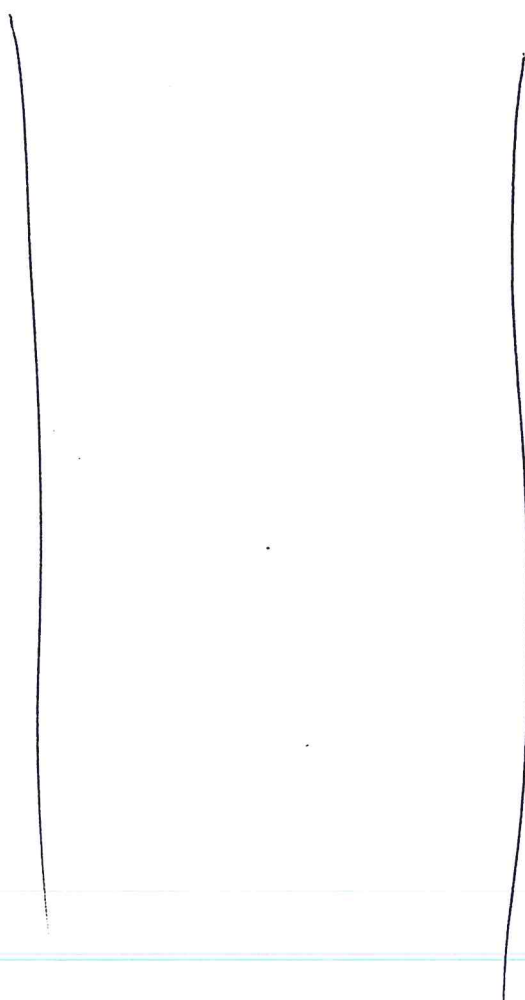
03/03/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
 PETITION NUMBER : CP/164&165/CAA/2018  
 NAME OF THE PETITIONER(S) : SCM MICRO SYSTEMS PVT LTD  
 NAME OF THE RESPONDENT(S) : IDENTIV PVT LTD  
 UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Krishna Sharou Mishra For Applicants  
 (Practicing Company Secretary) *M. Viswanathan*



**ORDER**

Matter is called. Representative for Applicant present. As seen from the order dated 27.08.2018, Counsel for Income Tax Department has prayed for time to obtain reply from the concerned Authorities. But there is no representation on behalf of the Income Tax Department.

The Counsel for the Applicants has filed a joint affidavit of the Directors of the Applicant Companies along with minutes of the meeting of the Board of Directors of SCM MICRO SYSTEMS (INDIA) P. LTD. dated 03.08.2018 by which rectification of swap ratio has been made that crept into the Board's resolution due to inadvertent error. Accordingly, paragraph 11 of the Company Petitions and Paragraph IV.10 of the Company Applications of both the Transferor and Transferee have been amended.

Representative for the Applicant has also brought one cheque for an amount of Rs.50,000/-; the same is handed over to the Representative for the Official Liquidator which is required to be paid towards fee of the Chartered Accountant who has prepared the report. **Order Reserved.**

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**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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